

SC No. 57630/2016  
FIR No.72/2012  
PS Khayala  
State Vs. Balram & Anr.

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

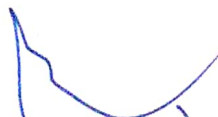
The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 30.07.2020. However, it shall be open for either of the sides to move

Contd...p/2

  
17/6/2020

appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h

**SC No. 57049/2016**  
**FIR No. 228/2013**  
**PS Anand Parbat**  
**State Vs. Anil Kumar Tiwari**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 30.07.2020. However, it shall be open for either of the sides to move

17/6/2020 Contd...p/2

appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h



SC No. 680/2019  
FIR No. 668/2014  
PS Nangloi  
State Vs. Malik Raj & Ors.

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Adl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.


The case is at the stage of arguments on charge.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 30.07.2020. However, it shall be open for either of the

Contd....p/2

  
17/6/2020

sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

All accused persons are on bail as per previous ordersheet.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h

Crl. Rev. No. 337/2019  
R.K. Oberoi Vs. State & Ors.

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent no.

1.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.


Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

Unserved respondents be served for next date as per last order.

In the interest of justice, put up for appearance/ purpose

Contd....p/2

  
17/6/2020

already fixed on 30.07.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h



**Crl. Rev. No. 300/2019**  
**Kunwarpal Vs. Suraj Gupta & Ors.**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

Order dated 28.11.2019 be complied with.

In the interest of justice, put up for appearance/ purpose already fixed on 30.07.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

Contd....p/2

*M*  
*17/6/2020*

-2-

address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h

SC No. 415/2019  
FIR No. 596/2015  
PS Anand Parbat  
State Vs. Chander Prakash @ Babloo etc.

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.


The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 30.07.2020. However, it shall be open for either of the sides to move

Contd...p/2

  
17/6/2020

-2-

appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h



**SC No. 56211/2016**  
**FIR No. 262/2014**  
**PS Uttam Nagar**  
**State Vs. Satish Kumar Yadav**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

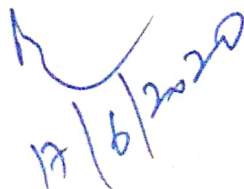
Accused Satish Kumar Yadav not produced from J.C.

Shri Sachin Dev Sharma, Ld. Counsel for the accused has been contacted by the Ahlmad of the court telephonically on mobile no. 9911555443 as mentioned in vakalatnama of Ld. Counsel.

The matter is at the stage of final arguments and considered to be urgent.

Ld. Counsel has shown his inability to address arguments today through video conferencing and has also submitted that the matter may be fixed in first week of July, 2020 and by that time he shall do the needful so that arguments may be heard on the next date

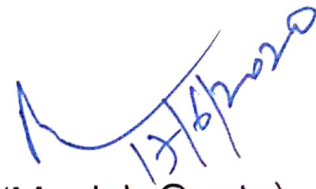
Contd....p/2

A handwritten signature in blue ink, followed by the date 17/6/2020.

on video conference.

On request put up for final arguments through video conferencing on 06.07.2020.

Ahlmad is also directed to issue notice to the concerned Jail Superintendent through Nodal Officer, if any, by e-mode/ prescribed mode for the next date with directions to connect the accused Satish Kumar Yadav S/o late Sh. Lala Ram @ Sahdev Singh through CISCO Webex App. on video conferencing.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

17.06.2020

h

**Crl. Rev. No. 313/2019**  
**Harminder Pal Singh Shah Vs. State**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 30.07.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

*M*  
*17/6/2020*

Contd...p/2

-2-

address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h



**Crl. Rev. No. 55863/2016**  
**Jaspal Singh Vs. Parvinder Singh & Ors.**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


In the interest of justice, put up for appearance/purpose already fixed on 30.07.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same

Contd....p/2

17/6/2020

-2-

shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h

**Bail Application no. 811/2020**  
**FIR No. 326/2016**  
**PS Vikas Puri**  
**State Vs. Aamir**  
**U/s 302/307/147/148/149/34 IPC**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pankaj Srivastava, Ld. Counsel for the applicant/accused namely Aamir, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. is also connected through video conferencing through CISCO Webex App.

Heard on the bail application of accused Aamir S/o Gulfam.

Reply of Inspector R.K. Maan, PS Vikas Puri dated 16.06.2020 has come. Record perused.

This is an application for interim bail on the ground of

Contd...p/2

A handwritten signature in blue ink, followed by the date 17/6/2020 written in the same ink.



illness of the father of the applicant.

Ld. Counsel for the applicant has submitted that father of the applicant is ill and the applicant is in J.C. since 25.03.2016. Father of the applicant is stated to be admitted in Indolife Hospital, Noida and is suffering from numbness of legs and pain in lower back due to disc bulge at L4-L5 level of spine and his surgery is required which is scheduled for 20.06.2020. Ld. Counsel for the applicant has submitted that co-accused Mayser, who is wife of the applicant is on bail as per order of the Hon'ble High Court of Delhi dated 27.05.2020. Ld. Counsel for the applicant has submitted that no other bail application of this applicant is pending.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that each case has to be considered on its own merits and order dated 15.06.2020 passed by the Ld. ASJ-03, West, Tis Hazari Courts, Delhi which was Special Designated Court, this case is not covered under the criteria laid down by the Hon'ble High Powered Committee of the Hon'ble Delhi High Court. Said order dated 15.06.2020 also reflects that as per report of concerned Jail Superintendent, the conduct of accused Aamir in jail is unsatisfactory and he has been given punishment ticket for violating the jail rules. Ld.

Contd....p/3

  
17/6/2020



Addl. P.P. for the State submitted that there is no emergency and the report of the concerned jail authority shows that the applicant was not having good conduct. It is further submitted that allegations are serious in nature and even if co-accused is on bail, however, there is no parity and the weapon was found in possession of applicant and applicant was having active role in giving injuries to the deceased and the TIP was also refused. It is also submitted on behalf of State that wife of the deceased correctly identified the applicant during her testimony and applicant may flee from justice and may extend threats to the complainant side.

The report of IO also reflects about the previous involvement of accused in case FIR No. 1196/2015, u/s 323/451/354/509/34 IPC, PS Vikas Puri.

Ld. Counsel for the applicant submitted that quashing petition is pending before the Hon'ble High Court qua the said FIR.

In the report of IO dated 16.06.2020 it is also reported that applicant has other family members to lookafter the ailing father namely Gulfam.

In view of overall facts and circumstances and considering the nature and gravity of the offence and also previous involvement and conduct of the accused and also the fact that as per report of IO the

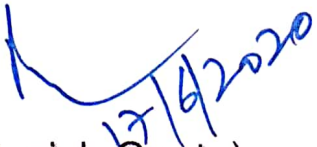
17/6/2020

Contd....p/4

-4-

other family members of the applicant are there to look after the father of the applicant, I see no merits in the interim bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h

**FIR No. 1050/2015  
PS Nihal Vihar  
State Vs. Pradeep  
U/s 302/34 IPC**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Manish Gupta, Ld. Counsel for the applicant/accused namely Pradeep, through video conferencing through Whatsapp call connected on his mobile number as mentioned in his vakalatnama. He has been contacted through the mobile number 9990994743 of the Reader of the Court. He could not be contacted through CISCO Webex App.

Heard.

Reader of the Court has reported that similar bail application of this applicant is already fixed for 19.06.2020.

Ld. Counsel for the applicant wants to withdraw the

Contd....p/2


*M*  
*17/6/2020*



Present application and submits that he filed two different applications by mistake. Ld. Counsel for the applicant wants to withdraw the application fixed today and submits that application already fixed on 19.06.2020 may be heard on the said date.

In view of above facts and circumstances, the application fixed today is hereby dismissed as withdrawn.

Copy of this order be given dasti to Ld. Counsel for the applicant. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h



**FIR No. 488/2018  
PS Nangloi  
State Vs. Sumit @ Vicky  
U/s 392/394/397/452/411/120B/34 IPC &  
25/27/59 Arms Act**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Manoj Kumar, Ld. Counsel for the applicant/accused namely Sumit @ Vicky, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. is also connected through video conferencing through CISCO Webex App.

Heard.

Reader of the Court has submitted that similar bail application of this applicant in this case has already been disposed off after hearing on 16.06.2020. Copy of the said order is also produced

Contd....p/2

*h*  
*17/6/2020*

before me by the Reader of the Court.

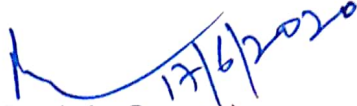
Ld. Counsel for the applicant submits that due to some mistake he had moved two different applications.

Ld. Addl. P.P. for the State submits that in view of above facts and circumstances, the application under consideration may be disposed off.

This application is u/s 439 Cr.P.C. for interim/ regular bail. On 16.06.2020 similar application was dismissed after hearing.

In view of above facts and circumstances, the present application also stands dismissed. Even otherwise there are no change of circumstances.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h

**FIR No. 322/2018  
PS Khayala  
State Vs. Ashwani @ Kaku  
U/s 307/302/34 IPC**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Ashwani @ Kaku either through physically or through video conferencing.

Reader of the Court has submitted that he has already sent e-mail message on the e-mail address of Ld. Counsel for the applicant as mentioned in the application under consideration through dedicated e-mail id i.e. readerasj04west@gmail.com of this court thereby mentioning the details of this case and also that the matter is fixed today for hearing. Said e-mail was sent on 16.06.2020. On 16.06.2020 also none appeared for applicant/accused. Reader of the court has submitted that he has also tried to contact the Ld. Counsel for the

Contd....p/2

A handwritten signature in blue ink, followed by the date 17/6/2020 written in blue ink.



19/6 v/c

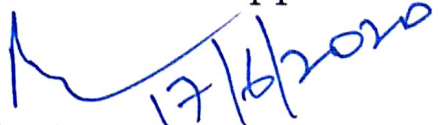
-2-

applicant on his mobile number 9868821710, however, phone is switched off. Yesterday also the position was same. Since none is present on behalf of applicant and could not be contacted despite best efforts, therefore, it is submitted by Ld. Addl. P.P. for the State that any short day may be given in this case.

Now in view of the above facts and circumstances put up for consideration of this application through video conferencing on 19.06.2020. Meanwhile, report of Jail Superintendent concerned be called for the next date.

Copy of this order be transmitted to the concerned Jail Superintendent.

Reader of the court is directed to inform the next date of hearing in this matter to the Ld. Counsel for the applicant through dedicated e-mail id of the court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h



**FIR No. 293/2014  
PS Kirti Nagar  
State Vs. Abdul Samad  
U/s 302/34 IPC**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Tabish Sarosh, Ld. Counsel for the applicant/accused namely Abdul Samad, through video conferencing through CISCO Webex App.

Heard on the application u/s 439 Cr.P.C. for extension of interim bail.

Ld. Counsel for the applicant submitted that the interim bail was granted vide order dated 19.05.2020 of Ld. ASJ-03, West, Tis Hazari Courts, Delhi. Copy of the said order is on record. Interim bail was for 25 days. Counsel for the applicant has submitted that applicant was released on 24.05.2020 and he has to surrender tomorrow,

Contd....p/2  
17/6/2020

however, the applicant is struck in U.P. and the borders are sealed due to COVID-19 Pandemic. Father of the applicant is stated to be ill and suffering from liver problem.

On the other hand Ld. Addl. P.P. for the State has submitted that the allegations are serious and there is no new ground for extension of interim bail. It is further submitted on behalf of applicant that mother of the applicant is also sick. It is further submitted that interim bail may be extended for any reasonable period.

In view of above facts and circumstances and submissions made and in the interest of justice, interim bail granted to the applicant vide order dated 19.05.2020 is hereby extended for a period of 30 days from the date of expiry of the earlier period of interim bail, on the previous terms and conditions and on the previous bail bond.

The applicant shall not misuse the liberty of interim bail and shall not influence any of the prosecution witnesses and shall not try to tamper with any evidence.

The concerned SHO shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

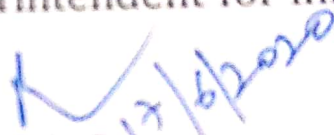
The applicant shall surrender before the concerned jail

17/6/2020 Contd....p/3

-3-

authorities immediately on expiry of extended period of interim bail.  
Application under consideration stands disposed off.

Copy of this order be provided to both sides. One copy of  
this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020



**FIR No. 648/2017  
PS Ranhola  
State Vs. Ajay @ Dharmender  
U/s 302/34 IPC**

17.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Ajay @ Dharmender.

This is a fresh bail application u/s 439 Cr.P.C. for interim bail wherein inter-alia it is mentioned that applicant is suffering from back pain disease for long time and was treated in hospital and same disease again started in Central Jail since three weeks back.

The Reader of the Court has reported that in the entire bail application the contact number/ phone number and e-mail address of Ld. Counsel for applicant is not mentioned. Hence, the Ld. Counsel for applicant could not be contacted.

  
17/6/2020  
Contd....p/2



Ld. Addl. P.P. for the State prays that in the interest of justice no adverse order may be passed today and any short date may be fixed for hearing and meanwhile report of concerned Jail Superintendent may be called.

In the interest of justice no adverse order is passed.

Put up for consideration of this application through video conferencing on 19.06.2020. Meanwhile, report of concerned Jail Superintendent be called.

Notice be also issued through prescribed mode to IO for filing the status report.

Meanwhile, report from concerned Incharge, Bail Section, West, Tis Hazari Courts, Delhi be also called regarding the contact details, e-mail address of the applicant/ Ld. Counsel for the applicant so that the needful may be done on the next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
17.06.2020

h